

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:974
ANSWERED ON:28.07.2000
DOUBLE TAXATION TREATY
NIKHILANANDA SAR

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government are facing a Public Interest Litigation (PIL) in relation to its double taxation treaty with Mauritius;
- (b) if so, the details of the said PIL; and
- (c) the details of the Government's defence in the said case?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI V. DHANANJAYA KUMAR)

- (a) & (b) Two Civil Writ Petitions have been filed before the Hon'ble Delhi High Court by Shri B.L. Wadehra and Azadi Bachao Andolan. The above petitions seek to challenge the Circular No.789 dated 13.4.2000 issued by the Central Board of Direct Taxes in relation to Double Taxation Avoidance Convention with Mauritius. The matter has been listed for hearing on 9.8.2000.
- (c) The Government shall make appropriate response before the Hon'ble High Court.